

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No.2750 of 1999

Dated this 22nd day of December, 1999

HON'BLE MRS. SHANTA SHAstry, MEMBER (A)

Sunil Chopra
S/o Shri J.R.S. Chopra
R/o 2619 Shadipur
New Delhi-8

... Applicant

(By Advocate: Shri B.P. Singh)

Versus

1. Director General (Works)
CPWD Nirman Bhavan
New Delhi.
2. Superintending Engineer
CPWD, I.P. Bhavan
ITO
New Delhi. ... Respondents

(By Advocate: Shri P.S. Mahendru)

O R D E R (Oral)

Mrs. Shanta Shastry, M(A)

Learned counsel for the applicant submits that the applicant has been transferred with immediate effect by impugn^{ed} order dated 11.4.1997 to Bikaner C.D. (Srikaranpur). He has been seeking extension from time to time and the same has been granted to him till 31.12.1999. He states that he has made a representation on 16.9.1999 to cancel his transfer order. He has made representation earlier also, but there has been no response.

2. The original transfer order which is impugned, was made in April 1997 and the applicant has filed this application on

(B)

.2.

17.12.1999. This is barred by limitation as it is not made within one year of passing of the impugned order or within six months of the applicant's making representation against the impugned order. In view of this, the OA is dismissed at admission stage itself. No costs.

Shanta S
(Mrs Shanta Shastry)
Member(A)

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